

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1317 OF 2020 IN
APPEAL NO. 202 OF 2018**

Dated: 12th October, 2020

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel on record for the Appellant(s) : Mr. Prashant Bhushan
Ms. Susan Mathew
Mr. Pranav Sachdeva
Mr. Jatin Bhardwaj

Counsel on record for the Respondent(s): Mr. Amit Kapur **for R-1**
Ms. Poonam Verma **for R-2**
Ms. Sakshi Kapoor for R-2
(Vakalatnama not filed)

ORDER

Proceedings in this matter today are conducted through video conferencing.

IA NO. 1317 OF 2020
(Application for modification)

Heard Mr. Prashant Bhushan, learned counsel appearing for the applicant/intervenor. The IA is allowed.

APPEAL NO. 202 OF 2018

The cost of Rs.50,000/- (Rupees Fifty Thousand only) imposed on the applicant/intervenor shall be deposited with the “National Disaster Response Fund” (NDRF) instead of PM Cares Fund as desired by the applicant/intervenor, within two weeks from today.

(S.D. Dubey)
Technical Member(Electricity)

(Justice Manjula Chellur)
Chairperson

tpd